Annexure 3
Date of Commencement of CIRP: 22 December 2023

(Pursuant to claims received as on 11 January 2024 and updated as on 18 January 2024) 024 and updated as on 18 January 2024)
Version 1: Updated as on 18 January 2024
List of Secured Financial Creditor (Other than the financial creditor belonging to any class of creditor)

| SI No. | Name of creditor | Details of claim received |  | Details of claim Admitted |  |  |  |  |  | Amount of contingent claim | Amount of any mutual dues that may be set off | Amount of claim not admitted | Amount of claim under verification | Remarks if any |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
|  |  | Date of receipt | Amount claimed | *Amount of claim provisionally admitted | Nature of claim | Amount covered by security interest | Amount covered by Guarantee | Whether related party? |  |  |  |  |  |  |
| 1 | Canara Bank Limited | Saturday, January 6, 2024 | 4,178,303,952.85 | 4,178,303,952.85 | Term loan under consortium lending | 4,178,303,952.85 | 4,178,303,952.85 | No | 19.37\% | - | - | - |  | As per Note 1 |
| ${ }^{2}$ | Bank of Baroda | Thursday, January 4, 2024 | 3,007,084,333.86 | 3,007,084,333.86 | Term loan under consortium lending | 3,007,084,333.86 | 3,007,084,333.86 | No | 13.94\% | - | - | - | - | As per Note 1 |
| ${ }^{3}$ | India Infrastructure Finance Company Limited | Tuesday, January 9, 2024 | 2,521,863,121.76 | 2,521,863,121.76 | Term loan under consortium lending | 2,521,863,121.76 | 2,521,863,121.76 | No | 11.69\% | - | - | - | - | As per Note 1 |
| 4 | Industrial Development Bank of India | Monday, January 8, 2024 | 2,187,709,732.59 | 2,187,709,732.59 | $\begin{aligned} & \text { Term loan } \\ & \text { under } \end{aligned}$ | 2,187,709,732.59 | 2,187,709,732.59 | No | 10.14\% | - | - | - |  | As per Note 1 |
| 5 | Punjab National Bank | Wednesday, January 10, 2024 | 2,093,919,292.01 | 2,093,919,292.01 | $\begin{array}{\|l\|l} \text { Term loan } \\ \text { under } \\ \text { undonortium } \\ \text { londina } \end{array}$ | 2,093,919,292.01 | 2,093,919,292.01 | No | 9.71\% | - | - | - | - | As per Note 1 |
| 6 | ICICI Bank Limited | Thursday, January 11, 2024 | 1,737,604,149.60 | 1,737,604,149.60 | $\begin{aligned} & \text { Term loan } \\ & \text { under } \end{aligned}$ | 1,737,604,149.60 | 1,737,604, 149.60 | No | 8.06\% |  | - |  |  | As per Note 1 |
| 7 | Indian Bank Limited | Wednesday, January 10, 2024 | 1,464,325,023.21 | 1,464,325,023.21 | $\begin{aligned} & \text { Term loan } \\ & \begin{array}{l} \text { under } \end{array} \\ & \hline \end{aligned}$ | 1,464,325,023.21 | 1,464,325,023.21 | No | 6.79\% |  | - |  |  | As per Note 1 |
| 8 | Union Bank of India | Thursday, January 11, 2024 | 1,304,012,207.03 | 1,304,012,207.03 | Term loan under consortium lending | 1,304,012,207.03 | 1,304,012,207.03 | No | 6.05\% | - | - | - | - | As per Note 1 |
| 9 | Federal Bank Limited | Monday, January 9, 2023 | 1,158,490, 169.00 | 1,158,490, 169.00 | $\begin{array}{\|l\|} \hline \text { Term loan } \\ \text { under } \\ \text { consortium } \end{array}$ | 1,158,490,169.00 | 1,158,490,169.00 | No | 5.37\% | - | - | - | - | As per Note 1 |
| 10 | State Bank of India | Thursday, January 4, 2024 | 1,158,974,982.48 | 1,158,974,982.48 | $\begin{aligned} & \text { Term loan } \\ & \text { under } \\ & \text { undorstium } \\ & \text { lending } \end{aligned}$ | 1,158,974,982.48 | 1,158,974,982.48 | No | 5.37\% |  | - |  |  | As per Note 1 |
| 11 | Punjab and Sind Bank | Tuesday, January 9, 2024 | 756,660,937.54 | 756,660,937.54 | $\begin{aligned} & \hline \text { Term loan } \\ & \text { under } \\ & \text { constrium } \\ & \text { lending } \end{aligned}$ | 756,660,937.54 | 756,660,937.54 | No | 3.51\% | - | - | - | - | As per Note 1 |
|  | Total |  | 21,568,947,901.93 | 21,568,947,901.93 |  | 21,568,947,901.93 | 21,568,947,901.93 |  | 100\% | . | - | . | . |  |

Notes:
 Resolution Professional. The IRP is in process of taking appropriate steps for obtaining the books of Corporate Debtor. The IRP reserves the right to change /alter / modify the claim amount basis any additional information / evidence /clarification from the respective creditor

